

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 259 of 2017

IN THE MATTER OF:

Bindeshkumar Balvantbhai Thakkar **...Appellant**

Vs.

ROC, Ahmedabad & Ors. **...Respondents**

Company Appeal (AT) No. 260 of 2017

IN THE MATTER OF:

Girishbhai Amratbhai Patel **...Appellant**

Vs.

ROC, Ahmedabad & Ors. **...Respondents**

Present: For Appellant: - Mr. Jaspal Singh, Advocate.

**For Respondents: - Mr. M.L.Sharma, Advocate.
Mr. Sanjib K. Mohanty, Senior Panel Counsel of Central
Govt. for Respondent no.1, ROC.**

ORDER

06.10.2017- Mr. Jaspal Singh, Advocate appearing on behalf of the appellant(s) in both the appeals submits that the parties have settled the dispute and, therefore, he has been instructed by Sh. A.R.Gupta and Ms. Neeta Pandit, learned counsels for the appellant(s) to withdraw both the appeals.

Learned counsel appearing on behalf of the respondents also accept that the matter has been settled. This fact has not been

disputed by learned counsel appearing on behalf of the Registrar of Companies, Ahmedabad.

In view of the prayer as made, we dispose of both the appeals as withdrawn.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member (Judicial)

(Balvinder Singh)
Member(Technical)